

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.239/MP/2021 along with IA No. 47/2023

Subject : Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 read with the statutory framework and Article 11 and Article 12 of the Transmission Service Agreement dated 28.06.2017 executed between Goa Tamnar Transmission Project Limited and its Long-Term Transmission Customers inter alia claiming consequential and declaratory reliefs with respect to the Change in Law and Force Majeure events that have adversely impacted the implementation of the Project.

Petitioner : Goa-Tamnar Transmission Project Limited (GTTPL)

Respondents : Maharashtra State Electricity Distribution Co. Ltd. and Ors.

Date of Hearing : **24.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, GTTPL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPCL
Ms. Sneha Singh, Advocate, MSEDCL
Shri Vyom Chaturvedi, Advocate, MSEDCL

Record of Proceedings

At the outset, the learned counsel for the Respondents, MSEDCL and MPPMCL, sought an additional ten days' time to file their replies to the amended Petition. The learned counsel for the Petitioner also sought liberty to file rejoinder(s) thereafter.

2. Considering the above, the Commission permitted the Respondents, MSEDCL and MPPMCL, to file their replies within ten days with a copy to the Petitioner, who may file its rejoinder(s), within ten days thereafter.

3. The Petition will be listed for hearing on **4.8.2026**.

By order of the Commission
Sd/0
(T.D. Pant)
Joint Chief (Law)

